

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 104
(IB)-307/ND/2019

IN THE MATTER OF:

Merckens Karton-UND Pappen Fabric GMBH ... Applicant/Petitioner

Vs

Franco Leone Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 05.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Dushyant Tiwari, Advocate
For the Respondent : Mr. Mr. Amar, Advocate

ORDER

Mr. Amar, Learned Counsel for the Corporate Debtor states that there is a change in counsel and seeks time to comply the order dated 09.02.2020. This is last chance to the Corporate Debtor and if the order is not complied or he does not appear, the application will be heard finally. No further adjournment will be granted.

List on **31.03.2021.**

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

UPASANA